

ACT No. XVII OF 1858.



PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 20th April 1858.)



AN ACT to repeal the Laws relating to the levy of Light-dues at Ports within the limits of the Gulf of Cambay.

WHEREAS provision has been made by law for raising a Fund by the levy of Port-dues in certain Ports within the limits of the Gulf of Cambay, which Fund will be available as well for the construction and maintenance of Light-houses within the said limits, as for expenses incurred on account of any of the said Ports; and it is therefore no longer necessary to levy Light-dues at any Ports within the said limits: It is enacted as follows:—

I. Regulation VI. 1831 of the Bombay Code and Act I of 1836 are  
Laws repealed. hereby repealed.

Commencement of Act. II. This Act shall commence and have effect from and after the 1st day of May 1858.

